

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTIETH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION (SR) NO: 18241 OF 2026

Between:

1. Sajjan Lal Bhati, S/o. Ramchander, Age 60 years, Occ. Business, R/o.H.No.14-5-314, Shah Inayat Gunj Hyderabad.
2. Smt.Santosh, W/o.Sajjan Lal Bhati, Age 55 years, Occ. Housewife, R/o.H.No.14-5-314. Shah Inayat Gunj Hyderabad.

...PETITIONERS

AND

1. The State of Telangana, Rep.by its Principal Secretary, Municipal Administration and UD Dept. Secretariat, Hyderabad.
2. Institution of Lokavukta of Telangana, D.No.5-9-49. Basheerbagh Hyderabad, Rep.by its Deputy Director.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ. Order or direction more particularly one in the nature of Writ of Certiorari calling for the records relating to complaint No.378/2023/B1 on the file of the Institution of Lokayukta of Telangana and quash the notice dated 15-4-2026 of the respondent No.2 as without jurisdiction and abuse of process of law.

**Counsel for the Petitioner : SRI GUMMALLA BHASKER REDDY
Counsel for the Respondent No.1 : GP FOR MCPL ADMN URBAN DEV
Counsel for the Respondent No.2 : SRI G.SATYANARAYANA YADAV,
SC FOR LOKAYUTA**

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition (SR). No.18241 of 2026

Dated: 20.04.2026

Between:

Sajjan Lal Bhati and another

... Petitioners

and

The State of Telangana,
Rep., by its Principal Secretary,
Municipal Administration and Urban Development Department,
Secretariat, Hyderabad and another.

... Respondents

ORDER:

Sri Gummalla Bhasker Reddy, learned counsel for the petitioners.

Sri G. Satyanarayana Yadav, learned Standing Counsel for the
Institution of Lokayukta of Telangana appears for respondent No.2

2. Learned counsel for the petitioners submits that the cause in this writ petition does not survive for consideration since the inspection, as directed in the impugned notice to be scheduled on 18.04.2026, has already been conducted. Therefore, he submits that the writ petition has become infructuous.

::2::

3. In view of the above said submission, the writ petition is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- B.REKHA RANI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Municipal Administration and UD Dept. Secretariat, Telangana State, Hyderabad.
2. The Deputy Director, Institution of Lokavukta of Telangana, D.No.5-9-49. Basheerbagh Hyderabad.
3. One CC to SRI GUMMALLA BHASKER REDDY, Advocate. [OPUC]
4. Two CCs to GP FOR MCPL ADMN URBAN DEV High Court for the State of Telangana, at Hyderabad [OUT]
5. One CC to SRI G.SATYANARAYANA YADAV, SC FOR Institution of Lokavukta of Telangana. [OPUC]
6. Two CD Copies.

BSK

TKS

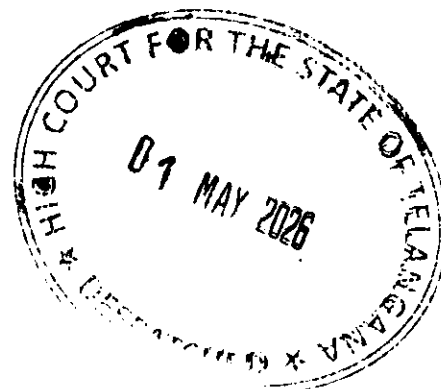


HIGH COURT

DATED: 20/04/2026

ORDER

WP(SR).No.18241 of 2026



**DISPOSING OF THE WRIT PETITION (SR)
AS INFRACTUOUS
WITHOUT COSTS**

(9) NT
29/4/26.